

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3212/2018

This the 28th day of August, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Shri Bhram Dutt Yadav, Age 66 years,
Group-B (PS)
S/o Late Shri Ram Rikh,
R/o House No. 223, Khasra No. 211,
Shani Bazar,
Village Rajokri,
New Delhi-110038

..... Applicant

(By Advocate: Mr. Sachin Chauhan)

VERSUS

1. Union of India Through its Secretary,
Ministry of Finance,
North Block,
New Delhi-1
2. The Deputy Commissioner of Income Tax,
Headquarter (Finance),
C.R. Building,
New Delhi
3. The Commissioner of Income Tax,
Delhi-XII, New Delhi through
Commissioner of Income Tax,
Delhi-XII,
Vikas Bhawan, I.P. Estate,
New Delhi-110002.
4. D.D.O.,
C.I.T. (TDS),
Laxmi Nagar, ITO Building,
Delhi

.... Respondents

(By advocate: Mr. Ranjan Tyagi, on receipt of the advance notice.)

ORDER (ORAL)

By Ms. Praveen Mahajan, Member (A):

At the outset, Mr. Sachin Chauhan, learned counsel for the applicant stated that applicant will be satisfied if his representation dated 29.06.2018 for grant of interest on the delayed salary amount of Rs. 2,52,103/- is decided by the respondents taking into account the entire facts, in a time bound manner.

2. In view of the limited prayer of the applicant, the respondents are directed to consider the plea made by the applicant in his representation dated 29.06.2018 and to pass an appropriate reasoned and speaking order within three months from the date of receipt of a certified copy of this order.
3. It is made clear that nothing has been commented on the merits of this case.
4. The OA is, accordingly, disposed of at the admission stage.

**(Praveen Mahajan)
Member (A)**

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